GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:2389 ANSWERED ON:07.12.2012 CLINICAL ESTABLISHMENT ACT Alagiri Shri S. ;Thol Shri Thirumaavalavan

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether all the States have implemented the Clinical Establishments (Registration & Regulation) Act, 2010 in the country;
- (b) if so, the details thereof and if not, the reasons therefor, State/UT-wise; and
- (c) the manner in which the said legislation is likely to ensure quality services, affordable fees and check malpractices in private hospitals and nursing homes in the country?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) to (c): Health is a state subject. It is primarily the responsibility of the State Governments to adopt the Clinical Establishments (Registration and Regulation) Act 2010 (CEA 2010) for implementing the provisions of the Act to ensure quality services, affordable fees and check malpractices in private hospitals and nursing homes in the States.

However, CEA 2010, enacted for registration and regulation of the Clinical Establishments and for matters connected therewith or incidental thereto, has come into force in the States of Arunachal Pradesh, Himachal Pradesh, Mizoram and Sikkim and all Union Territories with effect from 1-3-2012. The States of Uttar Pradesh, Rajasthan and Jharkhand have adopted this Act. Other State Governments have been requested to adopt this Act. Under this Act, the Clinical Establishments would be required to adhere to minimum Standards of services, to be determined by the National Council of Clinical Establishments. Similarly, under the Central Rules, the Establishments would be required to display the rates of the services, and shall charge the rates within the range of rates, to be determined and issued by the Central Government from time to time, in consultation with the State Governments.